### COURT-1

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **Appeal No. 207 of 2017**

Dated: 2<sup>nd</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

### In the matter of:

Sri Murrali M. Baaladev .... Appellant(s)

Vs.

The Karnataka Renewable Energy Development Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Ujjal Banerjee

Counsel for the Respondent(s) : Mr. G. S. Kannur for R-1& R-2

## <u>ORDER</u>

Admit. Issue notice to the Respondents returnable on 10.10.2017. Mr. G.S. Kannur takes notice on behalf of Respondent Nos. 1 & 2 and seeks four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>10.10.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 31.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.09.2017 after serving copy on the other side.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai)
Chairperson

ts/tpd